

17.3.99

Learned counsel for the petitioner is not present when called nor any request has been made on his behalf seeking an adjournment. In this case at the instance of learned counsel for both sides on 7.1.1999 the matter was posted to 12.2.1999 for peremptory hearing. In spite of that learned counsel for the petitioner was absent and therefore the matter was posted to 17.3.1999. To-day learned counsel for the petitioner is absent. In view of this further time cannot be allowed in this 1992 matter. The O.A. is, therefore, dismissed for default.

Shri D.N.Mishra, learned Standing Counsel for the respondents is present and heard.

17.3.99
VICE-CHAIRMAN

MEMBER (JUDICIAL)